

In The Central Administrative Tribunal

ALLAHABAD BENCH

:: ORDER - SHEET ::

Application No. 286/00 of 199

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry	Orders of the Tribunal
17/4/00	<p>Shri S.K. Gupta for the applicant. The applicant has come up before the Tribunal under cover of apprehension only, for which the promotion examination has already been conducted but as per his own version, the complete result is still awaited. Learned counsel for the applicant has also failed to satisfy us on the point that the whole of the examination deserves to be canceled and there shall be direction to hold fresh examination. In case we encourage such litigation, every candidate, who has not done well in the examination, will come up with such allegations and give rise to multiplicity of litigations putting impediment to the careers of those, who may expect their promotions. We do not find any good reason to admit the application, which is accordingly dismissed at the admission stage, being devoid of any merit.</p> <p><i>S. V.</i> S. V. J. M.</p> <p>/m.m./</p>